

Allahabad Bench

C P No.(IB) 133/ALD/2017,
CA No. 87/2019, CA No. 251/2019,
CA No. 304/2019, CA No. 321/2019,
CA No. 351/2019

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.01.2020

NAME OF THE COMPANY: Asset Reconstruction Company (India) Limited Vs. Shamken Multifab Limited

SECTION OF I & B CODE: 33 & 60(5) IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Akesh Chandra Maurya	Ado	on behalf of (Printed)	
2.	Anuraj Kumar	Adv.	Ex-Director	
3.	Dinkar Singh	Adv	Asst	
4.	Zain Abbas	Adv	RP.	
5.	ANSHUL GUPTA	RP	Self	

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Parties are represented by their respective counsels.

Learned proxy counsel appearing for the Ex-Director states that the main arguing counsel could not come from Delhi and he seeks adjournment. Shri Dinkar Singh, Advocate for financial creditor/ARCIL has strong objection to the same and states that on the earlier date i.e 12.12.2019 it was informed that the arguing counsel has to come from Delhi and will not be available on 07.01.2020 even though the said date of today was taken.

Learned counsel for the respondent/ex-director seeks time for argument. No further adjournment shall be granted.

Accordingly, put up on 27.01.2020 for argument.

Dated: 07.01.2020

(Justice Rajesh Dayal Khare)
MEMBER (J)